CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.51/98

Tuesday, this the 13th day of January, 1998.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN HON'BLE MR SK GHOSAL, ADMINISTRATIVE MEMBER

K Sainul Abid,
Poultry Boy,
Animal Husbandry Unit,
Androth Island,
Union Territory of Lakshadweep. – Applicant

By Advocate Mr Shafik MA

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- 1. Union of India represented by the Administrator, Union Territory of Lakshadweep, Kavaratti.
- Director of Animal Husbandry,
 Union Territory of Lakshadweep. Respondents

By Advocate Mr S Radhakrishnan, ACGSC(rep)

The application having been heard on 13.1.98 the Tribunal on the same day delivered the following:

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HON BLE MR AV HARIDASAN, VICE CHAIRMAN

Coming to know that persons similarly situated had been paid pro-rata wages calculated at the rates 1/30th of the wages of a regular employee, the applicant made a representation to the second respondent on 20.3.97 A-5. Finding no response to this representation the applicant has filed this application for a declaration that he is entitled to arrears of enhanced

wages as has been sanctioned as per A-3 order and for a direction to the respondents to disburse the arrears to him with 18% interest per annum. He has also made an alternative prayer for a direction to the second respondent to dispose of A-4 and A-5 representations.

- 2. When the application came up for hearing, learned counsel on either side agreed that the application may be disposed of with a direction to the second respondent to consider A-4 and A-5 representations submitted by the applicant in the light of the decision taken in the case of identically situated persons pursuant to an order of the Tribunal A-2 and to give the applicant the resultant benefits, if any, within a stipulated time to be specified by the Tribunal.
- 3. In the light of what is stated above, we dispose of this application with a direction to the second respondent to dispose of the representations A-4 and A-5 submitted by the applicant in the light of the decision of the Tribunal in A-2 judgement as also the decision taken by the respondents pursuant to A-2 as is evident from A-3 and to give the applicant a speaking order within a period of two months from the date of receipt of a copy of this order. We also direct the second respondent that if on such consideration the applicant

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is found entitled to the arrears as claimed by him, the same shall also be made available to him within the said period of two months. No costs.

Dated, the 13th January, 1998.

(SK GHOSAL) ADMINISTRATIVE MEMBER

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LIST OF ANNEXURES

- 1. Annexure A2: Judgement dated 30.8.91 passed by this Tribunal in DA 37/90.
- 2. Annexure A3: Sanction Order No.4/42/88-AH dated 20.7.92 of the first respondent.
- 3. Annexure A4: Representation dated 20.3.96 submitted by the applicant before the 2md respondent.
- 4. Annexure A-5: Representation submitted by the applicant before the 2nd respondent.

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